

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

10.9.2010

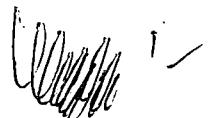
OA 416/2010

Applicant present in person.

The applicant has filed this OA against the order dated 26.8.2010 (Ann.A/1), whereby while working at Dausa he has been temporarily attached to Chittorgarh till further orders. He has prayed for quashing the said order as well as for a direction to the respondents to allow him to perform duty at Dausa and to consider his case for transfer to Tonk.

The applicant submits that he does not want to press this OA at this stage and seeks permission to withdraw the same with a liberty reserved to him to file representation before the appropriate authority for the aforesaid grievance.

In view of what has been stated above, the OA stands disposed of as having been withdrawn with a liberty reserved to the applicant to file representation before the appropriate authority, who will consider/dispose of the same sympathetically as expeditiously as possible. No order as to costs.

  
(M.L.CHAUHAN)  
MEMBER (J)

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